

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 122 OF 2016 &  
IA NO. 278 OF 2016**

**Dated: 22<sup>nd</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra State Load Despatch Centre (MSLDC) .... Appellant (s)  
Vs.  
Central Electricity Regulatory Commission ....Respondent(s)**

Counsel for the Appellant(s) : Mr. M.Y. Deshmukh

Counsel for the Respondent (s) : -

**ORDER**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 07.12.2016 after serving copy on the other side.

List the matter on **10.01.2017.**

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**